No caste certificate, no admission: Why Chhattisgarh's displaced Adivasi children can't go to school

https://www.newslaundry.com/2023/01/16/no-caste-certificate-no-admission-whychhattisgarhs-displaced-adivasi-children-cant-go-to-school When Irmaiah was six years old, his parents quietly shipped him out of Chhattisgarh to Andhra Pradesh.

It was 2005, and the Salwa Judum's reign of terror had taken over Adivasi villages in Bastar. In Gangarajpadu village in Sukma, Irmaiah's parents worried about his safety. So, he and his brother, then aged 10, were dispatched across the border with an uncle – just one among 55,000 Adivasis who made their way to new lives in Telangana and Andhra Pradesh.

There, new challenges awaited them.

In 2009, the district collector of what was then Khammam in undivided Andhra Pradesh, filed a report with the National Human Rights Commission, saying 16,024 displaced Adivasis from Chhattisgarh had settled in Khammam alone. Of this, 6,204 were children, ranging from infants to teenagers aged 14. Around 4,025 were of school-going age, but only 2,241 had enrolled in schools.

So, while adult Adivasis struggled to make a living, settling in hamlets without water, electricity or jobs, children had their own unique set of issues. Chief among these issues was their lack of caste certificates.

In their home state, the displaced Adivasis are recognised as belonging to the Muria tribe. In Andhra Pradesh and Telangana, they aren't – and they've long battled for tribal status. Refused certificates, they stand outside schemes for Scheduled Tribes, and their children pay the price.

Primary schooling isn't a problem. Even remote hamlets usually have primary schools up to Class 5 around four or five km away. To study further, they can enrol in residential schools for Adivasis run by respective state governments – but the displaced Adivasis told Newslaundry they're asked for caste certificates to enrol their children.

"In Telangana and Andhra Pradesh, caste certificates are necessary for higher education," explained Kattam Kosa, a displaced Adivasi living in Chintalpad village in Telangana's Bhadradri Kothagudem district. "Without it, our people find it difficult to get admission in government schools."

Applications for these certificates are often rejected.

"The government of India has clear rules to issue ST certificates to migrant tribes," said a senior official with Andhra Pradesh's tribal welfare department, who refused to be named for this report. "But the procedure to grant it involves verification from the gram sabha, which also has to pass a resolution stating the applicants follow specific customs. This is where things get stuck."

NHRC orders probe in 2014 custodial death case at Etah district of UP

https://www.business-standard.com/article/current-affairs/nhrc-orders-probe-in-2014custodial-death-case-at-etah-district-of-up-123011600530 1.html

The National Human Rights Commission (NHRC) has ordered a probe into the alleged custodial death of a 30-year-old man in Etah district in 2014.

The NHRC has asked the Crime Branch, Crime Investigation Department (CB-CID) to probe the matter.

The NHRC has sent a notice to the chief secretary, home secretary and DGP of Uttar Pradesh Police, directing that the investigation should be conducted by an officer not below the rank of additional superintendent of police (ASP).

A complaint filed by an RTI activist Sunil Kumar in 2014 to the NHRC mentioned that victim Balak Ram, a labourer, was on his way to a local market on July 12, 2014, when police intercepted him and took him into custody for his alleged involvement in a "loot" case.

He was later allegedly thrashed to death at the Aliganj police station.

The post-mortem report revealed that there were 'abrasion and abraded contusions on his elbow, buttock and knee joints. No poisonous substance was detected in the viscera'.

Later, the autopsy report and the FSL report stated the cause of death as 'shock due to ante mortem external injuries.'

An enquiry into the incident leading to the death of Balak Ram was conducted by Etah ADM, who stated that the victim was beaten up by the public and not the police.

Balak Ram's family members had alleged that he was picked up by police.

Sunil Kumar, the RTI activist, said, "Police were unable to prove that Balak Ram was guilty of any criminal activity. In four FIRs registered against unknown persons, his name was added as an accused. However, in none of these cases a charge sheet was filed."

The police linked Balak Ram's death to a case of loot with two persons travelling on a bike. The case was registered against three unknown men. One of the accused, which police claimed to be Balak Ram, was caught by the villagers.

NHRC in its order has mentioned six specific points considering the fact that the man died due to 'external injuries'.

The commission's order mentioned, "Police could not trace the other two co-accused in this case; nothing has been mentioned about any recovery of stolen properties; CD of post-mortem examination has not been provided by the authority concerned; family members alleged that Balak Ram was picked up by police; there was no criminal records against him; seized arms and ammunition were not sent for forensic examination."

NHRC stated that the investigation division has recommended by keeping in view the aforesaid observations that there is apparent suspicion on the police version with regard to the death of Balak Ram, who was in their custody."

Siasat.com/ IANS Live/ Daijiworld/ News Room Odisha/ CanIndia News **NHRC orders probe in 2014 custodial death case in UP** https://www.siasat.com/nhrc-orders-probe-in-2014-custodial-death-case-in-up-2503910/

https://ianslive.in/news/nhrc orders probe in 2014 custodial death case in up-938135/LatestNews/0

https://www.daijiworld.com/news/newsDisplay?newsID=1040309

https://newsroomodisha.com/nhrc-orders-probe-in-2014-custodial-death-case-in-up/

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BJP's abuses as bad as Chinese suppression, human rights body warns investors shifting to India

https://theprint.in/world/bjps-abuses-as-bad-as-chinese-suppression-human-rightsbody-warns-investors-shifting-to-india/1317903/

India's human rights abuses are similar to that of China's, an international rights body has said, warning countries of the "increasingly endangered civic space on which India's democracy lies".

The New York-based Human Rights Watch, in its 33rd World Report, says, "Prime Minister Narendra Modi's Hindu-nationalist Bharatiya Janata Party has mimicked many of the same abuses that have enabled Chinese state repression — systematic discrimination against religious minorities, stifling of peaceful dissent, and use of technology to suppress free expression—to tighten its grip on power."

In the report, the non-governmental organisation assessed human rights conditions in over 100 countries, providing a summary and analysis of circumstances in the past year.

About India, the report tells countries, "Deepening ties with the Modi government while avoiding its troubling rights record squanders valuable leverage to protect the precious, but increasingly endangered, civic space on which India's democracy relies."

The report further adds that countries such as Japan, Canada, Australia, the UK, EU and the US have "looked to cultivate trade and security alliances with India, taking cover behind its brand as the world's largest democracy".

It goes on to say that American President Joe Biden is among many world leaders who sidelines human rights accountability for abuse to ensure his own short-term political gains – something he does with India.

The same rhetoric is applied for Australia, a country that apparently avoids any kind of public discussion of rights in order to maintain its diplomatic relationships with India.

France too turns a blind eye to any human rights violations in India and refuses to raise any public concerns about its discriminatory policies against Muslims, the report says.

Focus on India

The administration, led by the BJP, continues to stigmatise and discriminate against religious and other minorities, notably Muslims, the report says, adding, that attacks against certain groups were violently carried out by BJP members more frequently in 2022.

The report cites examples of when police in Gujarat publicly flogged Muslim men in October because they were accused of disrupting a Hindu festival. It also mentions how

Madhya Pradesh authorities razed houses of three men who had been accused of pelting stones at a Hindu ceremonial dance.

The report says the National Human Rights Commission recorded 147 fatalities in police custody, 1,882 deaths in judicial detention, and 119 suspected extrajudicial executions in the first nine months of 2022.

Refer freedom of expression and the media, the report says 2022 was a year when authorities detained journalists who were critical of the administration.

The report cited an incident from July last year, when independent journalist Rupesh Kumar Singh, who covers the rights of Adivasi people, was detained by Jharkhand police on several charges, including a violation of the harsh Unlawful Activities Prevention Act (UAPA).

When Singh and his wife's phone numbers appeared on a list of prospective targets, they filed a case with the Supreme Court alleging that the government was using the Israeli spyware Pegasus to target journalists and activists.

The report says when the use of the Pegasus spyware was to be investigated, it was revealed that five out of 29 phones examined had malware on them, but it was unclear whether it was the same spyware or not.

The report cites the Supreme Court's observation that the government did not cooperate with the committee's investigation and make the report public.

Other human rights violations of women, refugees and civil societies and activist groups have also been criticised and documented in the report. It says Rohingya Muslim refugees in India faced violent attacks in the past year. It also says the Supreme Court "failed" to decide whether Muslim female students should wear headscarves in educational institutions in BJP-led Karnataka.

NHRC ने 2014 की 'हिरासत में मौत' की CB-CID जांच के आदेश दिए

https://jantaserishta.com/local/uttar-pradesh/nhrc-orders-cb-cid-probe-into-2014custodial-death-1937538

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने 2014 में एटा जिले में 30 वर्षीय एक व्यक्ति की कथित हिरासत में मौत के मामले में अपराध शाखा, अपराध जांच विभाग (CB-CID) को जाँच का आदेश दिया है। आयोग ने एक नोटिस भेजा है। यूपी पुलिस के मुख्य सचिव, गृह सचिव और डीजीपी को निर्देश देते हुए निर्देश दिया कि जांच एक ऐसे अधिकारी द्वारा की जानी चाहिए जो अतिरिक्त पुलिस अधीक्षक (एएसपी) के पद से कम न हो।

एटा के एक आरटीआई कार्यकर्ता सुनील कुमार द्वारा 2014 में एनएचआरसी को दायर की गई शिकायत में उल्लेख किया गया है कि मैनपुरी जिले के निवासी पीड़ित बालकराम, जो एक मजदूर के रूप में काम करते थे, 12 जुलाई, 2014 को एक स्थानीय बाजार जा रहे थे, जब पुलिस ने उसे रोका और एक "लूट" मामले में उसकी कथित संलिप्तता के लिए हिरासत में ले लिया। बाद में अलीगंज थाने में कथित तौर पर उसकी पीट-पीट कर हत्या कर दी गई। पोस्टमॉर्टम रिपोर्ट से पता चला कि "उसकी कोहनी, नितंब और घुटने के जोड़ों पर घिसाव और खरोंच के निशान थे। विसरा में किसी जहरीले पदार्थ का पता नहीं चला था"। बाद में, शव परीक्षण रिपोर्ट और एफएसएल रिपोर्ट में मौत का कारण "मौत पूर्व बाहरी चोटों के कारण सदमा" बताया गया।

एटा एडीएम द्वारा बालकराम की मौत की घटना की जांच की गई। जांच मजिस्ट्रेट ने पुलिस अधिकारियों, ऑटोप्सी सर्जन, स्वतंत्र गवाहों, परिवार के सदस्यों आदि के बयान दर्ज किए। बलराम के परिवार के सदस्यों ने आरोप लगाया था कि उसे पुलिस द्वारा उठाया गया था, लेकिन जांच मजिस्ट्रेट ने निष्कर्ष निकाला कि उसे जनता ने पीटा था और कोई पुलिस वाला नहीं था। शामिल।

सुनील कुमार, जो एटा जिले में मानवाधिकारों के उल्लंघन के मामलों को नियमित रूप से आगे बढ़ा रहे थे, ने टीओआई को बताया, "पुलिस यह साबित करने में असमर्थ थी कि बलराम किसी आपराधिक गतिविधि का दोषी था। अज्ञात व्यक्तियों के खिलाफ दर्ज चार एफआईआर में उसका नाम आरोपी के रूप में जोड़ा गया था।" हालांकि, इनमें से किसी भी मामले में चार्जशीट दाखिल नहीं की गई।"

कुमार ने कहा: "पुलिस ने बलराम की मौत को बाइक पर यात्रा कर रहे दो व्यक्तियों के साथ लूट के मामले से जोड़ा। तीन अज्ञात लोगों के खिलाफ मामला दर्ज किया गया था। आरोपियों में से एक, जिसे पुलिस ने बलराम होने का दावा किया था, को ग्रामीणों ने पकड़ लिया। बाद में। उसे अज्ञात लोगों ने पीट-पीटकर मार डाला।" एनएचआरसी ने अपने आदेश में इस तथ्य पर विचार करते हुए छह विशिष्ट बिंदुओं का उल्लेख किया है कि व्यक्ति की मौत "बाहरी चोटों" के कारण हुई थी। आयोग के आदेश में उल्लेख किया गया है: "पुलिस इस मामले में अन्य दो सह-आरोपियों का पता नहीं लगा सकी; चोरी की संपत्तियों की बरामदगी के बारे में कुछ भी उल्लेख नहीं किया गया है; पोस्टमॉर्टम परीक्षा की संपत्तियों की बरामदगी के बारे में कुछ भी उल्लेख नहीं किया गया है; पोस्टमॉर्टम परीक्षा की सीडी संबंधित प्राधिकारी द्वारा प्रदान नहीं की गई है; परिवार के सदस्यों ने आरोप लगाया कि बलराम था पुलिस द्वारा उठाया गया; उसके खिलाफ कोई आपराधिक रिकॉर्ड नहीं था; जब्त किए गए हथियार और गोला-बारूद को फॉरेंसिक जांच के लिए नहीं भेजा गया था।" एनएचआरसी ने कहा कि "जांच विभाग ने उपरोक्त टिप्पणियों को ध्यान में रखते हुए सिफारिश की है कि बलराम की मौत के संबंध में पुलिस के बयान पर स्पष्ट संदेह है, जो उनकी हिरासत में था।"

कुमार ने कहा, "उनके परिवार को पोस्टमॉर्टम के बाद उनकी मौत के बारे में सूचित किया गया था। पुलिस अभी तक उनके पोस्टमॉर्टम की सीडी नहीं ढूंढ पाई है और इसे आयोग को उपलब्ध नहीं करा पाई है।"

Municipal bodies asked to submit details of sanitation workers to NHRC at earliest

https://www.hindustantimes.com/cities/lucknow-news/municipal-bodies-asked-tosubmit-details-of-sanitation-workers-to-nhrc-at-earliest-101673893176065.html The Urban Local Bodies Directorate has issued notices to municipal bodies, including Lucknow Municipal Corporation, in the state over nonsubmission of details regarding manpower and equipment used in the cleaning of sewers and septic tanks, to the NHRC.

In the past, the National Human Rights Commission (NHRC) and the National Commission for Safai Karamchari had expressed displeasure over the deaths of workers engaged in 'manual scavenging' across the country. On January 5, the NHRC had sought information from the Uttar Pradesh government regarding the equipment available with local bodies that are used for the cleaning of septic tanks and the details of the amount spent on cleaning drains from April 15 to June 16, 2022.

The government had then issued a letter to the civic bodies instructing them to provide the relevant information to the commission.

The fresh notices have been issued to 13 municipal corporations, including Lucknow, Prayagraj, Gorakhpur, Varanasi and Ayodhya, and 415 municipal councils and panchayats.

In its order, the commission suggested that the state government take certain measures for the workers involved in hazardous works. The commission has said that the safety of the cleaning workers should be ensured and more technology should be used in the work, the accountability of the concerned agencies or employers should be fixed, awareness should be spread, and justice and rehabilitation should be ensured. It also recommended that all sanitation workers entering septic tanks or sewer lines be equipped with helmets, safety jackets, gloves, masks, gumboots, safety glasses, etc.

Lucknow additional municipal commissioner Pankaj Singh said, "All the asked details would be provided to the NHRC as soon as possible. LMC has also directed Jal Sansthan to provide the details of workers involved in the sewer cleaning works."

Babus, mantris & buzz: New faces from poll bound states in Modi cabinet likely

https://www.freepressjournal.in/corporate-gallery/babus-mantris-buzz-new-faces-frompoll-bound-states-in-modi-cabinet-likely Manoj Yadav granted Apex Pay Scale

Manoj Yadav, Director General, National Human Rights Commission (NHRC), has been granted Apex Pay Scale. He is a 1988 batch IPS officer of Haryana cadre.

Yet more central teams in Bengal, TMC cries foul, calls them BJP proxy

https://indianexpress.com/article/political-pulse/yet-more-central-teams-in-bengal-tmccries-foul-calls-them-bjp-proxy-8384344/

For the past several months, the West Bengal government is facing a "central teams" problem. Investigative teams from the Centre have regularly been making forays into the state, following allegations of corruption made by the Centre against various departments of the state administration, often in tandem with the BJPs own "fact finding" teams, keeping the Mamata Banerjee-helmed TMC government on its toes.

The TMC alleges the BJP has been using central investigators as political tools since 2019, when it won big in the Lok Sabha polls, and especially after the 2021 Assembly polls, in which it received a drubbing.

In their latest foray, central teams have been inspecting allegations of "misappropriation of mid-day meal funds" in the run-up to the panchayat polls, a week after the BJP's Leader of Opposition in the state, Suvendu Adhikari, wrote to Union Education Minister Dharmendra Pradhan, urging him to audit the state's utilisation of funds for the Centre's PM Poshan scheme.

In a communication to the state government last Friday, the Union Education Ministry conveyed that a team of nutrition specialists and central government officers would be visiting the state to take stock of the implementation of the PM Poshan scheme, across 16 parameters.

Earlier, on January 6-7, two central teams arrived in the state to look into allegations of irregularities in allotment of houses under the Pradhan Mantri Awas Yojana (PMAY). Discontent over PMAY allotment has been growing across West Bengal for close to a year now. The Centre has initiated action by withholding its share of funds in the scheme. The Centre and the state bear the cost of the scheme at a 60:40 ratio. As the first two central teams surveyed in East Midnapore and Malda districts, more central teams arrived in West Bengal to survey the details of PMAY lists in other districts of the state.

Before that in 2021, just a week after the Assembly elections, the Centre sent teams of the National Human Rights Commission (NHRC) and National Commission for Women (NCW) to probe post-poll violence, including alleged atrocities on women.

Even during the Covid outbreak in 2020-2021, central teams visited Bengal over the TMC government's perceived mishandling of the pandemic. And last November, the state BJP had demanded that a team of medical experts visit Bengal over a dengue outbreak.

According to TMC leaders, it is a common tactic to remain relevant by the BJP as it doesn't have a grassroots organisation in West Bengal. A senior leader of the BJP said,

"It is obvious that we will try to gain political mileage from this. But you can't deny the corruption of the TMC government at all levels of administration."

This is not the first time the Centre has been alleged to be using government investigators as proxy to influence West Bengal politics. During the Left regime, Mamata Banerjee, then the Rail Minister in the UPA 2 government, had forced the Centre to send a team to probe the violence in Nandigram and elsewhere.

Expectedly, the TMC is now sharply criticising this "sending central team culture" of the BJP-led central government. TMC MP Sougata Roy said, "The idea is to irritate and vex the government and disturb its activities as much as possible. They won't succeed in their attempt."

Another TMC leader, Kunal Ghosh, said, "The Centre can send as many teams as they want and try and spread as much disinformation they wish, but the people of Bengal would see through their motives. Their leaders, who have no connection with people and are trying to stay politically relevant by resorting to letter politics, will also be rejected."

BJP leader Rahul Sinha said, "If there was no corruption the central teams would not have come here."

Echoing his sentiments, state Congress president Adhir Chowdhury said, "TMC leaders at the helm of panchayats actually run the show on the ground. They are responsible for this corruption. What has TMC leadership done to stop it?"

Senior CPM leader Sujan Chakraborty said, "It is unfortunate that the Chief Minister is trying to hide the fact that there has been a huge corruption in the implementation of the scheme."

बागतुई नरसंहार के आरोपी लालन शेख की मौत मामले में एक्शन, CBI ने अपने 4 कर्मचारियों

https://www.abplive.com/news/india/bagtui-massacre-accused-lalan-sheikh-death-casecbi-suspended-4-officers-ann-2309520

सीबीआई हिरासत में बोगटुई हत्याकांड के आरोपी लालन शेख की मौत के मामले में सीबीआई ने बड़ी कार्रवाई की है. केंद्रीय जांच एजेंसी ने इस मामले में 4 कर्मचारियों को निलंबित कर दिया है. जानकारी के म्ताबिक, इसमें दो जांच अधिकारी और 2 कांस्टेबल शामिल हैं.

बता दें कि लालन शेख पिछले साल मार्च में बागतुई में हुए नरसंहार का मुख्य आरोपी था. इस घटना में 9 लोगों की मौत हो गई थी. बीरभूम जिले के रामपुरहाट में एजेंसी के उस कैंप कार्यालय में मौजूद थे, जहां पिछले साल 12 दिसंबर को लालन शेख की रहस्यमय तरीके से मौत हो गई थी. सूत्रों ने कहा कि ड्यूटी में लापरवाही बरतने के आरोप में चारों अधिकारियों को निलंबित कर दिया गया है.

DIG रैंक के अधिकारी ने की कार्रवाई

डीआईजी रैंक के अधिकारी की ओर से सभी निलंबित सीबीआई के 4 कर्मचारियों के खिलाफ विभागीय जांच शुरू की है. सूत्रों के मुताबिक, निलंबित किए गए अधिकारियों में उपाधीक्षक विलास बाला मडघुत, इंस्पेक्टर राहुल प्रियोडोरशी के साथ-साथ दो अन्य कांस्टेबल भी शामिल हैं. जानकारी के मुताबिक, 12 दिसंबर की शाम रामपुरहाट स्थित कैंप कार्यालय में जब घटना हुई थी तब चारों कर्मचारी वहीं मौजूद थे.

NHRC ने भी मांगी थी रिपोर्ट

इससे पहले लालन शेख मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने सीबीआई, जिला मजिस्ट्रेट और जिला पुलिस अधीक्षक से रिपोर्ट मांगी थी. सूत्रों ने बताया कि प्रारंभिक पोस्टमॉर्टम रिपोर्ट में मौत का कारण फांसी के कारण विंड-पाइप का चोक होना बताया गया. विंड-पाइप के चोक होने को सीधी भाषा में कहें तो श्वांस नली का किसी दबाव से रुकना है. रिपोर्ट में लालन शेख के शरीर पर सतही चोट के निशान का भी जिक्र किया गया है.

ANI News/ ThePrint/ Latestly/ Devdiscourse

NHRC summons DGP after Indian Secular Front member complains TMC workers assaulted him

https://www.aninews.in/news/national/general-news/nhrc-summons-dgp-after-indiansecular-front-member-complains-tmc-workers-assaulted-him20230116232608

https://theprint.in/india/nhrc-summons-dgp-after-indian-secular-front-membercomplains-tmc-workers-assaulted-him/1318462/

https://www.latestly.com/agency-news/india-news-nhrc-summons-dgp-after-indiansecular-front-member-complains-tmc-workers-assaulted-him-4721407.html

https://www.devdiscourse.com/article/headlines/2321556-nhrc-summons-dgp-afterindian-secular-front-member-complains-tmc-workers-assaulted-him

National Human Rights Commission on Monday issued a conditional summon to West Bengal Director General of Police (DGP) in connection with poll-related violence. The Commission issued the summon after a member of the Indian Secular Front (ISF) complained that Trinamool Congress Workers assaulted him after the assembly poll results were declared.

Indian Secular Front member in its complaint alleged, "TMC workers beat him after the assembly poll results were declared causing him head injuries". Earlier, It had sought a requisite report related to the complaint, which, according to the commission, if not furnished, DGP may have to appear in person on February 2023. (ANI)

महिला को टक्कर मारने और घसीटने का मामला: पुलिस आरोपियों पर हत्या की धारा लगाएगी

नई दिल्ली, (वीअ)। दिल्ली की एक सत्र अदालत को सोमवार को सचित किया गया कि पुलिस राष्ट्रीय राजधानी में 20 वर्षीय महिला को टक्कर मारने और कार से घसीटे जाने के मामले में भारतीय दंड संहिता की धारा 302 (हत्या) जोडेगी। हत्या के जुर्म में उम्रकैद अथवा मौत को सजा का प्रावधान है। मामले के सात आरोपियों में से छह को प्रारंभिक तौर पर धारा 304 के तहत आरोपित किया गया था। इस बीच अतिरिक्त सत्र न्यायाधीश सुशील बाला डागर को अदालत ने एक आरोपी आशतोष भारद्वाज को जमानत याचिका पर फैसला सुरक्षित कर लिया।

अदालत की कार्यवाही के दौरान अतिरिक्त सरकारी वकील अतुल श्रीवास्तव ने कहा कि पुलिस मामले में 302 की धारा जोडेगी। उन्होंने कहा कि ऐसे व्यक्ति को कार देने का कदम जो गाडी चलाने के लिए अधिकृत नहीं है, अपराध की जानकारी छिपाना और चालक के तौर पर एक सह आरोपी का नाम सामने लाने आदि को साजिश के दृष्टिकोण से भी देखा जा रहा है। मेटोपॉलिटन मजिस्ट्रेट द्वारा बुहस्पतिवार को भारद्वाज की जमानत याचिका खारिज किए जाने के बाद उसके वकील ने सत्र अदालत का रुख किया था। कंझावला में 31 दिसंबर की देर रात को एक महिला की स्कुटी को टक्कर मारे जाने के बाद उसे कार से काफी दूर तक घसीटा गया था और उसकी मृत्यु हो गयी थी। पुलिस ने इस मामले में दो जनवरी को दीपक खन्ना (26), अमित खन्ना (25), कृष्ण (271, मिथुन (26) तथा मनोज मित्तल को गिरफ्तार किया गया था। इसके बाद आशुतोष को गिरफ्तार किया गया।

पत्नी ने पति पर लगाया बिना तलाक दिए दूसरा विवाह करने का आरोप,मामला दर्ज

नोएडा (वीअ)। उत्तर प्रदेश के गौतमबुद्ध नगर जिले के थाना दादरी में एक महिला ने अपने पति के खिलाफ बिना तलाक दिए दूसरी महिला से शादी करने के आरोप में मामला दर्ज कराया है।थाना दादरी के प्रभारी निरीक्षक उमेश बहादुर सिंह ने बताया कि दीप्ति नामक महिला ने थाने में रिपोर्ट दर्ज कराई है। कि लुहारली गांव के रहने वाले सारांश नागौर से उसकी 25 अगस्त 2022 को शादी हुई थी और सारांश उसका दहेज के लिए उत्पीड़न कर रहा था।